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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

EA 19 of 2024

IN

Original Application No. 706/2023

In the matter of:

Chetna Residents Welfare Association Mangol Puri  
...Applicant

Versus


Govt. of NCT of Delhi & Ors.  
...Respondents

NDOH: 10.02.2025

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Filed by

  
(Satender Kumar)  
Sr. Environmental Engineer

Dated: 7 February, 2025  
Place:

126

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

EA 19 of 2024

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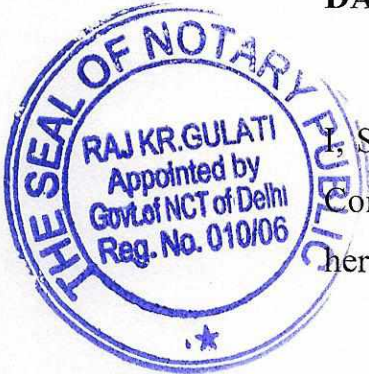
In the matter of:

Chetna Residents Welfare Association Mangol Puri  
...Applicant

Versus

Govt. of NCT of Delhi & Ors.  
...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE WITH RESPECT TO THE ORDER  
DATED 05.11.2024.**



Satender Kumar, Sr. Environmental Engineer, Delhi Pollution Control  
Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do  
hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That This Hon'ble Tribunal took up this matter lastly on 05.11.2024 pleased to direct DPCC and GNCTD to file fresh action taken report.

- (2)
3. That, the grievance of the Applicant is regarding illegally extraction of ground water for running car/bike washing center at shop no. T-1/3, T-Block, DDA Market, Mangol Puri, Delhi – 110083.
4. That, in pursuance of this Hon'ble Tribunal order a meeting was convened by Member Secretary, DPCC with the SDM (Rohini) and the MCD on 03.02.2025. Though MCD could not attend, the two issues viz. illegal extraction of ground water and operation of illegal unit in non-conforming areas of Delhi i.e. Mangolpuri market was discussed with the Revenue Department. As per the judgement of Hon'ble Supreme Court of India in MC Mehta case and subsequent decisions of Delhi Government, the responsibility of closure of the said unit from non-conforming area rests with local bodies (MCD in this case) and the sealing of borewells is the responsibility of the SDM concerned. An SOP has already been issued by Delhi Government in this regard. Minutes of the meeting dated 03.02.2025 is enclosed herewith as ANNEXURE-1. In the meeting it was decided:



- Fresh joint inspection of the site bearing address Shop No T-1/3, T-block, DDA Market, Mangolpuri, Delhi-110083, may be conducted.
- It has been decided unanimously that joint inspection be conducted by the officials of Revenue Department, Delhi Pollution Control Committee and Municipal Corporation of Delhi.

5. That subsequently, joint inspection by a team of Revenue Department, DPCC, MCD and Delhi Police was conducted on 06.02.2025 of the

premises No. T-1/3, T block, DDA market, Mangol puri, Delhi-110083. During inspection, it was observed that, the premises was found locked (from outside) and no activity was observed outside the premises. Copy of the joint inspection report dated 06.02.2025 alongwith photographs are enclosed herewith as ANNEXURE-2.

6. In view of the above, the present status report by way of affidavit may kindly be taken on record.

  
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.



Verified at New Delhi on this 7 day of February, 2025.

  
DEPONENT



ATTESTED  
  
NOTARY PUBLIC  
GOVT OF NCT OF DELHI  
17 FEB 2025

Annexure-1  
By Speed Post

	<p align="center"><b>DELHI POLLUTION CONTROL COMMITTEE</b>  DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6  visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></p>	
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F. No. DPCC/CMC-III/NGT/OA No-706/2023/ 3550-53

Dated: 06.02.2025

**MINUTES OF THE MEETING**

In compliance of order of Hon'ble NGT dated 28.11.2023 in O.A No 706/2023 in the matter of "Chetna Residents Welfare Association Mangol Puri Vs. Govt. of NCT of Delhi & Ors", a virtual meeting under the chairmanship of Member Secretary, DPCC was held on 03.02.2025 at 02:00PM. Minutes of the meeting are enclosed herewith for necessary action in letter and spirit

  
(Satender Kumar)

Sr. Env. Engineer, DPCC

To:

1. District Magistrate (North West Delhi), Main Chowk, Kanjhawala, Delhi-110081
2. Dy. Commissioner MCD, Sector-5, Rohini, Delhi-110085

Copy to:

1. PA to Member Secretary, DPCC- For kind information of MS, please
2. Smt. Ajeeta D. Agrawal, Addl. Director, DPCC

  
(Satender Kumar)

Sr. Env. Engineer, DPCC



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Minutes of the Meeting

Hon'ble NGT in its order dated 28.11.2023 in O.A. No. 706/2023 and order dated 19.04.2024 in E.A. No. 19/2024 in the matter of "Chetna Residents Welfare Association Mangolpuri Vs Govt Of NCT of Delhi & Ors", directed to take necessary action and submit action taken report before Hon'ble NGT.

There are two issues viz. illegal extraction of ground water and operation of illegal unit in non-conforming areas of Delhi i.e. Mangolpuri market. As per the judgement of Hon'ble Supreme court of India in MC Mehta case and subsequent decisions of Delhi Government the responsibility of closure of the said unit from non conforming area rests with local bodies(MCD in this case) and the sealing of borewells is the responsibility of the SDM concerned. An SOP has already been issued by Delhi Government in this regard.

Looking at the above scenario and approval, a virtual meeting under the chairmanship of Member Secretary, DPCC was held on 03.02.2025 at 02:00PM to ensure the effective compliance of Hon'ble NGT order dated 05.11.2024. The officers were apprised about the latest direction issued by Hon'ble NGT in order dated 05.11.2024 in which it was mentioned "that counsel for the applicant submits that the current video of respondent no. 10 available with the applicant showing that the shop is open and operating. The officers of DPCC and GNCTD are required to keep in mind that there is an allegation that these officers are colluding with respondent no.10 and take the issue seriously and do the needful to comply with the order of Tribunal."

The meeting was attended by Ms. Ayushi, SDM on behalf of District Magistrate, but no one on behalf of Deputy Commissioner, MCD, attended the meeting.

Ms. Ayushi, SDM, suggested that fresh joint inspection of the site bearing address **Shop No T-1/3, T-block, DDA Market, Mangolpuri, Delhi-110083,** may be conducted.

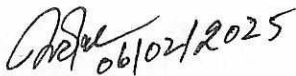
After detailed discussion, it has been decided unanimously that joint inspection on **06.02.2025 at 11:00 AM**, be conducted by the officials of Revenue Department, Delhi Pollution Control Committee and Municipal Corporation of Delhi, so that Action taken report Report may be filed in Hon'ble National Green Tribunal before next date of hearing i.e. 10.02.2025.

The meeting ended with vote of thanks to the chair.

A/S

**Joint Inspection Report**

In compliance of DPCC letter No. DPCC/CMCIII/NGT/OA No.-706/2023/3554 and subsequent letter issued by MCD No. AC/RZ/2025/D-770, the joint inspection comprising officials from Revenue department, DPCC, MCD and 2 police personnel (Delhi Police) was conducted on 06.02.2025 of the premises No. T-1/3, T block, DDA market, Mangol puri, Delhi-110083 (as mentioned in the O.A. No. -706/2023 in the matter of Chetna Residents Welfare Association Vs. Govt. of NCT of Delhi & Ors.). During inspection, the premises was found locked (from outside) and no activity was observed outside the premises (photograph attached).



(Ram Tirath)

Patwari, SDM office, Rohini




(Mahabir Burnwal)

JEE, DPCC



(Sumit Kumar)

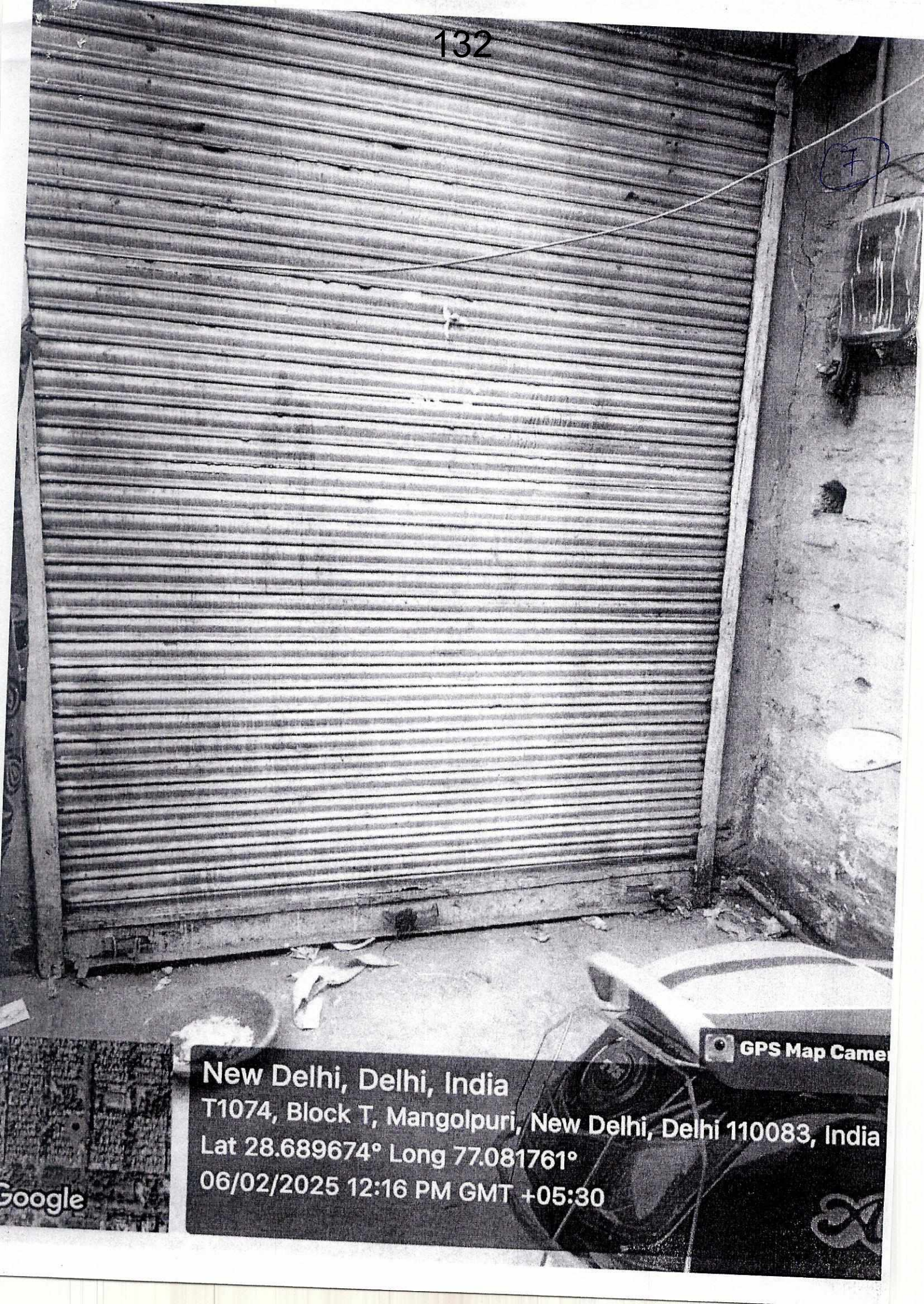
LI, MCD (Rohini zone)



Representative of Delhi Police

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GPS Map Camera

New Delhi, Delhi, India  
T1074, Block T, Mangolpuri, New Delhi, Delhi 110083, India  
Lat 28.689674° Long 77.081761°  
06/02/2025 12:16 PM GMT +05:30

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